

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

OA NO. 619/89

Dr. B R Kewat

Applicant

V/s

Union of India & Ors.

Respondents

Coram: Hon. Shri Justice M S Deshpande, Vice Chairman
Hon. Shri R Rangarajan, Member(A)

APPEARANCE:

Mr. C S Thakore

Counsel for the applicant

Mr. V S Masurkar

Counsel for the respondents

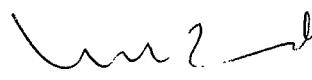
ORAL JUDGMENT:

(Per: M S Deshpande, Vice Chairman)

DATED: 23.3.1994

This application is filed for a declaration that the applicant was appointed to the post of Assistant Surgeon Gr.I in a substantive post and that the termination of his services is malafide. However, after the application was filed the applicant resigned and has obtained a job elsewhere. Shri Thakore for the applicant states that the applicant is not interested in prosecuting the proceedings any further. In view of this statement the application is dismissed for want of prosecution. There would be no order as to costs.


(R Rangarajan)
Member(A)


(M S Deshpande)
Vice Chairman